

**Government of India  
Ministry of Youth Affairs and Sports  
(Department of Sports)**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1856  
TO BE ANSWERED ON 27.07.2017**

**Sports Bodies**

**1856. PROF. SAUGATA ROY**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether the Supreme Court has given any direction not to engage politicians in the administration of various sports bodies/federations in the country;**
- (b) if so, the details and present implementation status thereof;**
- (c) the steps taken so far to disengage politicians from various sports bodies federations;**
- (d) whether the Government has noticed that a number of State Governments have nominated ruling political party workers in their sports bodies/federations; and**
- (e) if so, the details thereof along with the reasons therefor?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS  
AND SPORTS  
(SHRI VIJAY GOEL)**

- (a) to (e) Madam, Hon'ble Supreme Court of India, in the matter of Cricket Association of Bihar & Others vs Board of Cricket Control in India (BCCI) had appointed a Committee under the Chairmanship of**

**former Chief Justice of India Shri R.M. Lodha. The said Committee in its report submitted to the Hon'ble Supreme Court had, inter-alia, recommended that the holding of office by the Ministers and Civil servants in the State Associations or in the BCCI is not conducive to the health and promotion of the Game. Hon'ble Supreme Court of India has accepted the recommendations of Justice Lodha Committee and implementation of its various recommendations is monitored by the Hon'ble Supreme Court itself.**

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